

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

21.

**IA(IBC)(LIQ.)/ 14(MB)2024
IN C.P. (IB)/3138(MB)2019**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **25.06.2024**

NAME OF THE PARTIES:

Jmc Metals Private Limited

Vs.

Jans Copper Private Limited

SECTION: 9, 33(1) (b) (i) to (iii) r/w Sec. 33(3) OF THE INSOLVENCY AND
BANKRUPTCY CODE, 2016.

ORDER

IA(IBC)(LIQ.)/ 14(MB)2024

1. Mr. Harsh Kesharia, Ld. Counsel for the Applicant present. None present for the Respondent.
2. This is an application filed by the RP/Applicant for liquidation of the Corporate Debtor, but no resolution of the CoC for liquidation is appended with the application. Hence, Ld. Counsel for the Applicant seeks time to file affidavit regarding decision of the CoC for passing the liquidation order. Time granted.
3. List this matter for further consideration on **31.07.2024**.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)